

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE AT CHENNAI**

**Original Application No. 12 of 2025**

Citilights Blessings Apartment Ownership Association  
A Society under the Tamil Nadu Societies  
Registration Act, 1975  
bearing Reg. No. SRG/CHENGALPATTU/91/2021  
F10, Citilights Blessings Apartment,  
42, Kovalam High Road, Kelambakkam  
Chengalpattu District 603 103.  
Represented by its signatory  
Thomas K. Abraham Association Member.

...Applicant

**Vs**

The District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Adigalar Street,  
Next to Municipal Office,  
Maraimalai Nagar, Chennai,  
Chengalpattu District – 603209 & Ors.

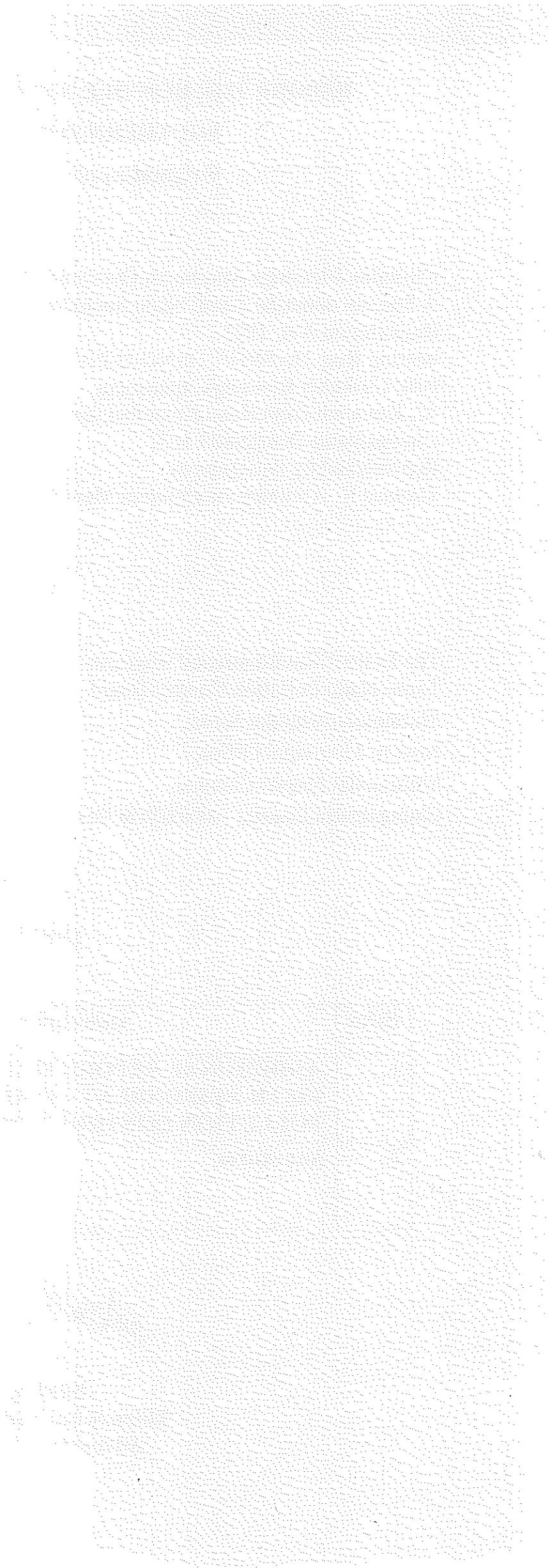
...Respondents

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**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, AT CHENNAI**

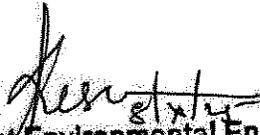
**O.A No.12 of 2025**

Citilights Blessings Apartment Ownership Association  
A Society under the Tamil Nadu Societies  
Registration Act, 1975  
bearing Reg. No. SRG/CHENGALPATTU/91/2021  
F10, Citilights Blessings Apartment,  
42, Kovalam High Road, Kelambakkam  
Chengalpattu District 603 103.  
Represented by its signatory  
Thomas K. Abraham Association Member.

...Applicant

-Vs-

1. Kelambakkam Village Panchayat  
Rep. by its President  
Vandallur Road, Near Govt Hospital,  
Kelambakkam-603103  
Email: gpkelambakkam-tn@gov.in  
Ph. No: 9840685238
2. Thiruporur Panchayat Union  
Rep by. Block Development Officer,  
Tiruporur, Thandalam,  
Chengapattu District 603105.  
Email: bdotpr.tnkpm@nic.in  
Ph No: 7402606071
3. The Tamilnadu State Coastal Zone Management Authority  
Rep by its Member Secretary  
No. 1, Jeenis Road, Panagal Building,  
Ground Floor, Saidapet  
Chennai 600 015.  
Email: tndoe@tn.nic.in  
Ph. No: 044-24336421, 24336928

  
**District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar**

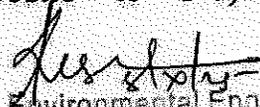
4. The District Collector  
Chengalpet District,  
Collectorate, GST Road Chengalpet- 603001  
[collr-cpt@nic.in](mailto:collr-cpt@nic.in)
5. The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Maraimalai Adigalar Street,  
Next to Municipal Office,  
Maraimalai Nagar, Chennai-603209,  
Chengalpattu District.  
[deemmn@tnpcb.gov.in](mailto:deemmn@tnpcb.gov.in)
6. Salt Commissioner's Office,  
Rep by its commissioner  
Lavan Bhavan, 2-A Lavan Marg  
Jhalana Doongri  
Jaipur 302004  
Rajasthan  
[lavan-rj@nic.in](mailto:lavan-rj@nic.in) ..... Respondents

**ADDITIONAL REPORT FILED BY THE FIFTH RESPONDENT -**  
**TAMIL NADU POLLUTION CONTROL BOARD**

I, G.Kesavamoorthy, S/o.Thiru.K.Ganesan, aged about 39 years, having office at Maraimalaiadigalar street, Maraimalai Nagar, Chengalpattu District do hereby solemnly affirm and sincerely state as follows:

2. I submit that I am working as the District Environmental Engineer and as such I am well acquainted with the facts of the case from the records available at our office.
3. It is respectfully submitted that the OA has filed with the following prayers:

*“A. Direct the Respondents to remove the waste dumped in the Subject Land situated Diagonally opposite to No, 42,*

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar

**KelambakkamKovalam Road (Geo Location 12.782710,80.226079).**

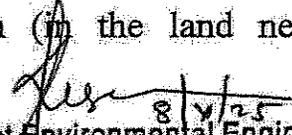
**B. Direct the Respondents to remediate the Subject Land, so as to arrest further pollution and contamination of the Subject Land and restore the area to its original state.**

**C. Direct the Respondents to make alternative arrangements for the management of wastes, in compliance with the law.**

**D. Direct the 3rd, 4th and 5th Respondents to prosecute the 1st Respondent for violations of the Environment (Protection) Act, 1986, the CRZ Notification, 2011, the Wetlands (Conservation and Management) Rules, 2017, Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974.**

**E. Issue such other order / orders as this Hon'ble Tribunal may deem fit, proper and necessary in the interest of justice."**

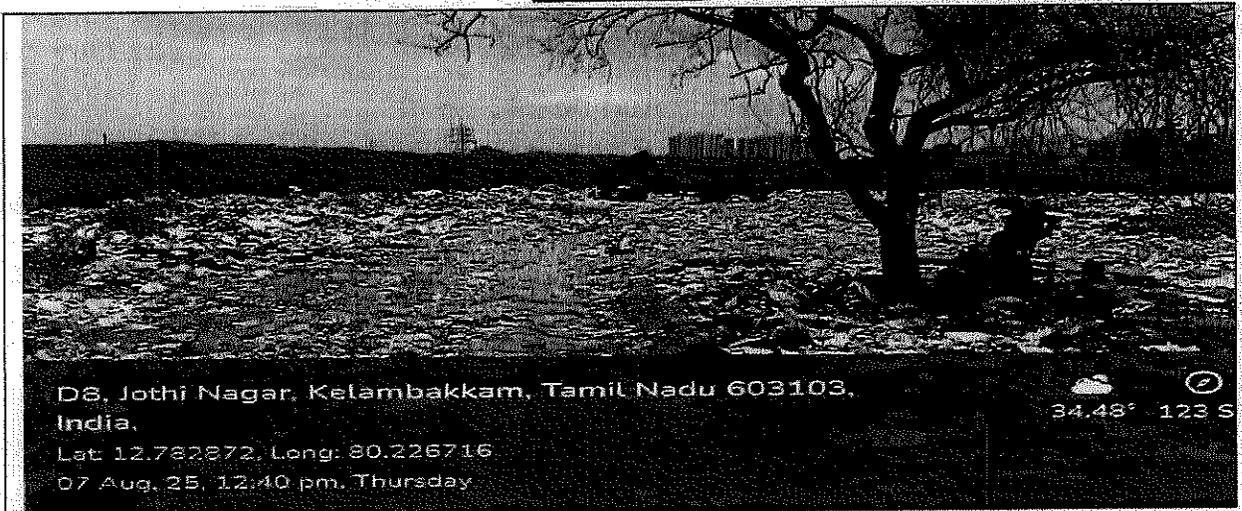
4. It is respectfully submitted that the fifth respondent has filed its report on 3.7.2025 before the Hon'ble Tribunal, SZ, Chennai and the same may be taken as part and parcel of this Additional Report.
5. It is respectfully submitted that as per the direction of the Hon'ble National Green Tribunal (SZ), Chennai dated 29.07.2025 the fifth respondents submits the additional report herein.
6. It is respectfully submitted that the alleged site was inspected by the officials of DEE, Maraimalai Nagar, TNPCB on 07.08.2025 and observed the following:
  - a. It was noticed that the unsegregated Municipal Solid wastes is being dumped in the area in question (in the land near

  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board  
 Chengalpattu Dist. @ Maraimalai Nagar

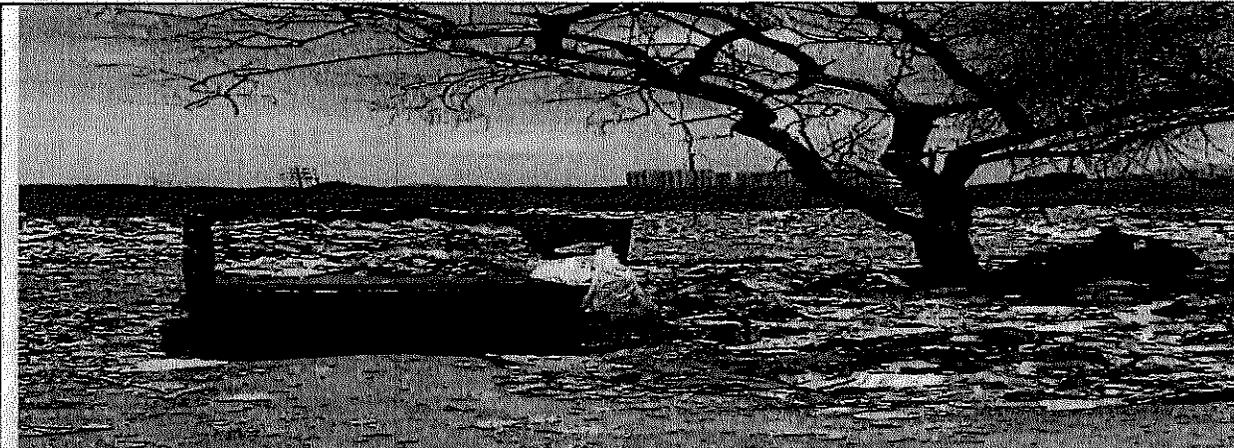
Kelambakkam Kovalam road opposite to Citi Lights Blessings Apartment).

- b. The said site does not fall under Coastal Regulation Zone and is about 145 m from the Backwaters of Buckingham Canal.
- c. The apartment of M/s.CitiLights Blessings was inspected and noticed that the STP provided was found in operation.
- d. The apartment has provided 2 STP's of 50 KLD capacity each and the treated sewage utilized on land for gardening and toilet flushing.
- e. The apartment has obtained layout plan/building plan approval from DTCP dated 28.02.2012 for total built up area of 17055.25 Sq.m. The said apartment is about 150 m from the Backwaters of Buckingham Canal and does not fall under Coastal Regulation Zone.

**Photographs taken during the inspection of said area in question on 07/08/2025**



*[Handwritten Signature]*  
District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar



DS. Jothi Nagar, Kelambakkam, Tamil Nadu 603103, India, 34.48° 214 SW  
Lat: 12.792843, Long: 80.226506  
07 Aug, 25, 12:39 pm, Thursday



Citilights Blessings, Kelambakkam, Tamil Nadu 603103, India, 34.42° 161  
Lat: 12.782978, Long: 80.226357  
07 Aug, 25, 12:37 pm, Thursday

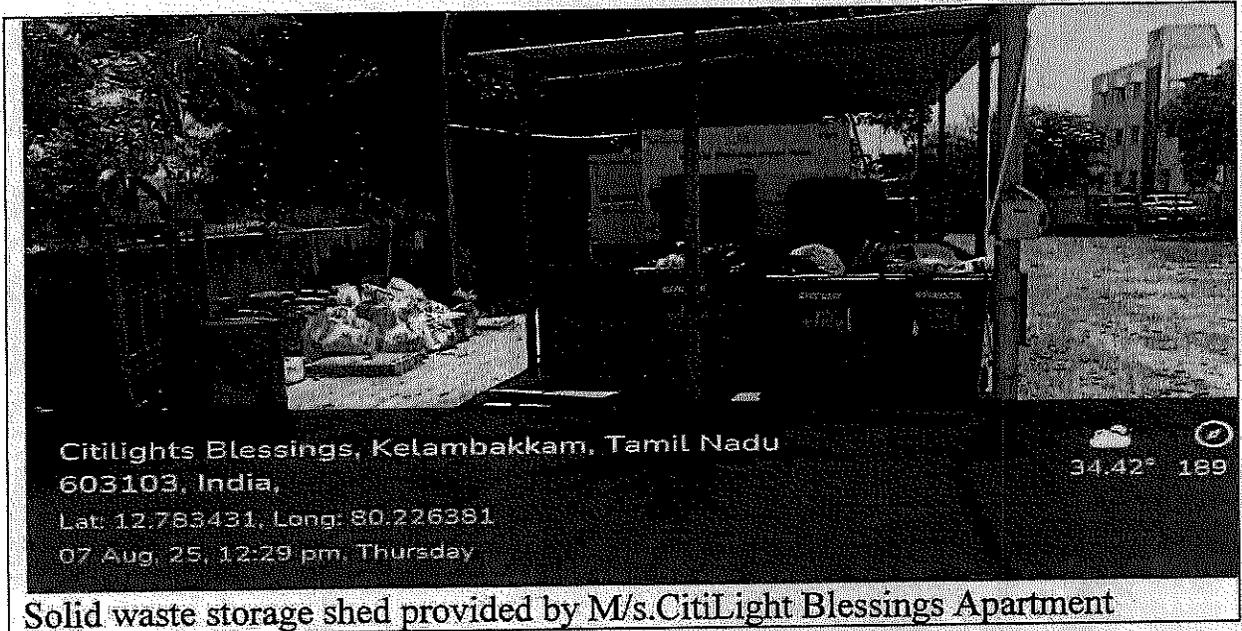
Solid Waste dumped by Kelambakkam Panchayat opposite M/s.CitiLight Blessings Apartment



Kelambakkam, Tamil Nadu, India  
Citilights, Blessings, Kelambakkam, Tamil Nadu, 603103, India  
Lat: 12.782978, Long: 80.226357  
07 Aug, 2025, 12:39 PM GMT+05:30

STP provided by M/s.CitiLight Blessings Apartment

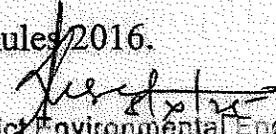
*[Signature]*  
District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar



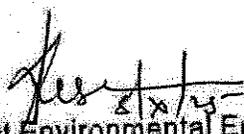
Solid waste storage shed provided by M/s.CitiLight Blessings Apartment

7. It is respectfully submitted that in exercise of powers conferred under the **Section 5** of the Environment (Protection) Act, 1986, direction was issued to the Block Development Officer, Thiruporur Panchayat Union dated 10.06.2025 to comply the following within a period of Six months:

- A. The Block Development Officer, Thiruporur Panchayat Union shall ensure that the Kelambakkam Village Panchayat immediately clear the solid waste dumped in land near Kelambakkam Kovalam road opposite to M/s.CitiLights Blessings Apartment.
- B. The Block Development Officer shall ensure that Kelambakkam Village Panchayat shall not dump solid waste under any circumstances in the said area in question.
- C. The Block Development Officer shall ensure that the Village Panchayats shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules/2016.

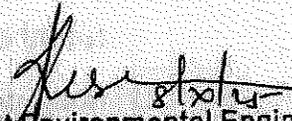
  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board  
 Chengalpattu Dist.@ Maraimalai Nagar

- D. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall establish Micro composting centre within six months within the village panchayat area to compost the segregated Biodegradable wastes and to take steps to dispose the non degradable waste including plastic waste to the recycling facility complying with the provisions of the Solid Waste Management Rules, 2016.
- E. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall provide CCTV Cameras in the said area (open land near Kelambakkam Kovalam road opposite to CitiLights Blessings Apartment) to locate the persons who are dumping solid waste so as to trace them out and bring them before law.
- F. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall levy fine on the violators found dumping solid waste and disposing sewage into the water body under Local body Acts.
- G. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste. **(Enclosed as Annexure-I)**
8. It is respectfully submitted that the direction was issued to the Block Development Officer, Thiruporur Panchayat Union dated 10.06.2025 under **Section 33A** of the Water (Prevention and Control of Pollution) Act, 1974, to comply the following within a period of Six months:

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar

- A. The Block Development Officer shall ensure that Kelambakkam Village Panchayat shall not dispose untreated sewage through tanker Lorries under any circumstances in the said area in question.
- B. The Block Development Officer shall explore the possibilities to provide a modular sewage treatment plant of adequate capacity to collect, treat and dispose the sewage which was intercepted through storm water drains and also collected through sewage tankers in Kelambakkam Village Panchayat area. (Enclosed as Annexure-II)

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar

#### VERIFICATION

I, G.Kesavamoorthy, S/o Thiru.K.Ganesan, having office at Maraimalaiadigalar street, Maraimalai Nagar, Chengalpattu Taluk, Chengalpattu District, do hereby verify that the contents of above additional report are true to the best of my knowledge through records.

  
District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar



# TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T5/TNPCB/SWM/F.010538/2025 Dated:10.06.2025

**Sub:** TNPCB – Solid Waste Management – Non-Compliance of Solid Waste Management Rules, 2016 by Kelambakkam Village Panchayat – Directions issued under section 5 of the Environment (Protection) Act, 1986 as amended - Orders issued- Regarding.

**Ref:** DEE Letter No. DEE/TNPCB/MMN/SWM/2025, dated:21.03.2025

\*\*\*\*\*

Whereas, the Ministry of Environment Forest and Climate Change, Government of India, in exercise of the powers conferred under section 3,6, and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Waste (Management and Handling) Rules,2000, has notified the Solid Waste Management (SWM) Rules, 2016. As per Rule 15 of the Solid Waste Management Rules, the role of local body has been specified for the implementation of solid waste management in the respective local bodies.

Whereas, the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 21.01.2025 in the matter of O.A.No. 12 of 2025 (SZ) directed the following,

*"We direct the TNPCB to verify the actions already taken. If no action has been taken, they are to act immediately and submit a report to this Court before the next hearing date."*

Whereas, in due compliances of the said Hon'ble NGT directions, the TNPCB officials O/o DEE, Maraimalai Nagar inspected the said compliant area on 18.02.2025 & 12.03.2025 along with BDO, Thiruporur and Kelambakkam Village Panchayat and reported the followings observations,

- It was noticed that the unsegregated Municipal Solid wastes is being dumped in the land near Kelambakkam Kovalam road opposite to CitiLights Blessings Apartment.
- The Kelambakkam Village Panchayat is not having solid waste processing facility and reported that the solid waste collected are dumped in the said area and subsequently disposed to dumpsite at Kolathur in Kattankolathur Block.
- Hence the Kelambakkam Village Panchayat is not carrying out the processing of the solid waste collected from the Village Panchayat area as per Solid Waste Managment Rules, 2016.

Whereas, the Block Development Officer, Thiruporur Panchayat Union has instructed the Kelambakkam Village Panchayat to immediately remove the dumped Solid Waste and to stop dumping the municipal solid waste in that area. Subsequently, the Kelambakkam Village Panchayat removed the dumped waste and reported that the said waste disposed to the dumpsite at Kolathur in Kattankolathur Block, Chengalpattu District.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpccb-chn@gov.in Web : tnpccb.gov.in

Again the TNPCB officials O/o DEE, Maraimalai Nagar inspected said site on 12.03.2025 and noticed that the previously dumped solid waste were removed and the solid waste collected from the Village Panchayat for past 2 days were dumped and was reported by the Panchayat president that it will be removed twice in a week.

Under the above circumstances, the DEE, Maraimalai Nagar has recommended to issue necessary directions under Section 5 of Environment (Protection) Act 1986 to the Block Development Officer Thiruporur Panchayat Union and the Kelambakkam Village Panchayat.

In the light of the above said facts, the Board has decided to issue directions under Section 5 of the Environment (Protection) Act, 1986, to the Block Development Officer Thiruporur Panchayat Union and the Kelambakkam Village Panchayat.

Now therefore, in the exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986 the Board hereby issues the following directions to the Block Development Officer Thiruporur Panchayat Union and the Kelambakkam Village Panchayat to comply within period of **Six months**.

1. The Block Development Officer, Thiruporur Panchayat Union shall ensure that the Kelambakkam Village Panchayat immediately clear the solid waste dumped in land near Kelambakkam Kovalam road opposite to M/s.CitiLights Blessings Apartment.
2. The Block Development Officer shall ensure that Kelambakkam Village Panchayat shall not dump solid waste under any circumstances in the said area in question.
3. The Block Development Officer shall ensure that the Village Panchayats shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.
4. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall establish Micro composting centre within six months within the village panchayat area to compost the segregated Biodegradable wastes and to take steps to dispose the non degradable waste including plastic waste to the recycling facility complying with the provisions of the Solid Waste Management Rules, 2016.
5. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall provide CCTV Cameras in the said area (open land near Kelambakkam Kovalam road opposite to CitiLights Blessings Apartment) to locate the persons who are dumping solid waste so as to trace them out and bring them before law.



## TAMIL NADU POLLUTION CONTROL BOARD



6. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall levy fine on the violators found dumping solid waste and disposing sewage into the water body under Local body Acts.

7. The Block Development Officer shall ensure that the Kelambakkam Village Panchayat shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **Fifteen days** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

S. Vaseer  
12.6.25  
For Chairperson

M. P. S.  
12/06/25

**To:**

The Block Development Officer,  
Thiruporur Panchayat Union,  
Chengalpattu District – 603110

**Copy Submitted To:**

1. The Additional Chief Secretary to Government,  
Environment, Climate Change & Forests Department,  
Secretariat, Chennai-600 009.
2. The Additional Chief Secretary to Government,  
Rural Development and Panchayat Raj Department,  
Secretariat, Chennai-600 009.
3. The Commissioner,  
Directorate of Rural Development & Panchayat Raj,  
Panagal Building, Chennai - 600 015

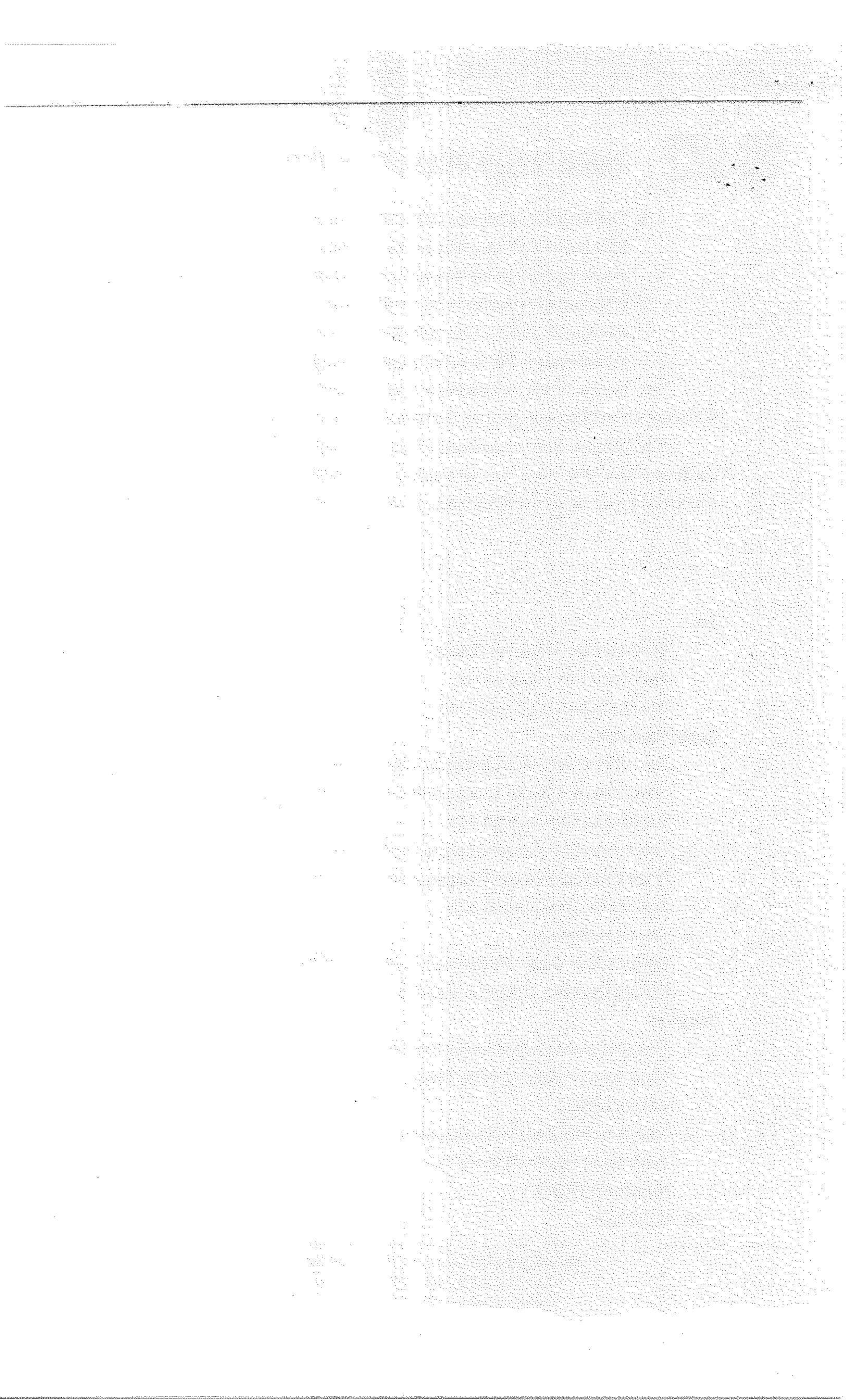
**Copy to:**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chengalpattu.
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Nagar.
3. File Copy.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in





## TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T5/TNPCB/Sewage/F.010538/2025 Dated:10.06.2025

**Sub:** TNPCB – Illegal disposal of Sewage by Kelambakkam Village Panchayat – Directions issued under 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended - Orders issued- Regarding.

**Ref:** DEE Letter No. DEE/TNPCB/MMN/SWM/2025, dated:21.03.2025

\*\*\*\*\*

Whereas, the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 21.01.2025 in the matter of O.A.No. 12 of 2025 (SZ) directed the following;

*"We direct the TNPCB to verify the actions already taken. If no action has been taken, they are to act immediately and submit a report to this Court before the next hearing date."*

Whereas, in due compliances of the said Hon'ble NGT directions, the TNPCB officials O/o DEE, Maraimalai Nagar inspected the said compliant area on 18.02.2025 & 12.03.2025 along with BDO, Thiruporur and Kelambakkam Village Panchayat and reported the followings observations,

1. No underground sewerage system provided in the Kelambakkam Panchayat area.
2. The sewage collected from septic tanks of residences are disposed through tanker Lorries.
3. It was also observed that the sewage flows through the storm water drain provided by the Highways Department from Kelambakkam to Padur stretch from residential and commercial establishments.

Under the above circumstances, the DEE, Maraimalai Nagar has recommended to issue necessary directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to the Block Development Officer Thiruporur Panchayat Union.

In the light of the above said facts, the Board has decided to issue directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to the Block Development Officer Thiruporur Panchayat Union.

Now therefore, in the exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 the Board hereby issues the following directions to the Block Development Officer Thiruporur Panchayat Union to comply within period of **Six months**.

1. The Block Development Officer shall ensure that Kelambakkam Village Panchayat shall not dispose untreated sewage through tanker Lorries under any circumstances in the said area in question.
2. The Block Development Officer shall explore the possibilities to provide a modular sewage treatment plant of adequate capacity to collect, treat and

dispose the sewage which was intercepted through storm water drains and also collected through sewage tankers in Kelambakkam Village Panchayat area.

The receipt of the proceedings shall be acknowledged and a reply shall be furnished within **Fifteen days** from the date of this notice.

It is informed that, non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer to the above said contraventions and action will be taken on merits in accordance with law.

S. Vaer 12.6.25  
For Chairperson

Mdt  
12/06/25

To:

The Block Development Officer,  
Thiruporur Panchayat Union,  
Chengalpattu District – 603110

**Copy Submitted To:**

1. The Additional Chief Secretary to Government,  
Environment, Climate Change & Forests Department,  
Secretariat, Chennai-600 009.
2. The Additional Chief Secretary to Government,  
Rural Development and Panchayat Raj Department,  
Secretariat, Chennai-600 009.
3. The Commissioner,  
Directorate of Rural Development & Panchayat Raj,  
Panagal Building, Chennai - 600 015

**Copy to:**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chengalpattu.
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Nagar.
3. File Copy.



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 12 of 2025**

Citilights Blessings Apartment  
Ownership Association  
A Society under the Tamil Nadu Societies  
Registration Act, 1975  
bearing Reg.  
No. SRG/CHENGALPATTU/91/2021  
F10, Citilights Blessings Apartment,  
42, Kovalam High Road, Kelambakkam  
Chengalpattu District 603 103.  
Represented by its signatory  
Thomas K. Abraham Association Member.

...Applicants

**Vs**

The District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Adigalar Street,  
Next to Municipal Office,  
Maraimalai Nagar, Chennai,  
Chengalpattu District – 603209 & Ors.

....Respondents

**ADDITIONAL REPORT FILED BY THE  
FIFTH RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru. Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 10.10.2025**

**Date of Hearing: 13.10.2025**